

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A. NO. 215 of 1993.

Between

K.P. Harikrishna Babu, I.A.S.

And

15  
Dated: 15-6-1993.

1. State of A.P. rep. by the Chief Secretary to the Government,
2. Govt. of India, rep. by the Secretary to the Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pensions, North Block, New Delhi.

... Respondents.

Counsel for the Applicant  
... Respondents

: Sri. V. Venkataramaiah

: Sri. N.R. Devaraj, Sr. CGSC

Counsel D. Panduranga Reddy, Spl.

CORAM:

Hon'ble Mr. Justice V. Neeladri Rao, Vice Chairman  
Hon'ble Mr. P. Thiruvengadam, Administrative Member

The Tribunal made the following order:-

This OA was filed praying for setting aside the order of suspension of the "... inquiry".

Heard. Ms. V. Meenakshi, learned counsel for the applicant and Mr. D. Panduranga Reddy, learned counsel for the respondents.

Learned counsel for the applicant submitted that this OA had become infructuous as the applicant expired.

Accordingly this OA is dismissed. No costs.

7692  
Deputy Registrar (Jud.)

Copy to:-

1. Chief Secretary to the Government, General Administration (Dept) of State of A.P., Secretariat, Hyd.
2. Secretary to the Government, Department of Personnel & Training, Ministry of Personnel, Public Grievances and Pensions, North Block, New Delhi-001.
3. One copy to Sri. V. Venkataramaiah, advocate, 1-10-13, Ashoknagar, Hyd.
4. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
5. One copy to Sri. D. Panduranga Reddy, Spl. counsel for A.P. State
6. One spare copy.

Rem/-

15  
17/6/93

O.A. 215/93

IN

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TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR. JUSTICE V. NEELADRI RAO  
AND

THE HON'BLE MR. A. B. GORTY : MEMBER (AD)

THE HON'BLE MR. T. CHANDRASEKHAR REDDI  
MEMBER (J)

AND

THE HON'BLE MR. P. T. TIRUVENGADAM : M(A)

Dated : 21/6/93

ORDER/JUDGMENT:

M.A. /R.I. / C.A. No.

in  
O.A. No. 215/93

Admitted and Interim directions  
issued

Allowed

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default.

Rejected/ Ordered

No order as to costs

Central Administrative Tribunal  
DESPATCH

21 JUN 1993

HYDERABAD BENCH

pvm